

**RAJASTHAN HIGH COURT, JAIPUR BENCH, JAIPUR**

**ORDER**

DATE: 25.06.2016

In suppression of previous order of roster, I hereby constitute the following benches for the High Court of Judicature for Rajasthan, Jaipur Bench, Jaipur, w.e.f. 18.07.2016 till further order:

DB-I	Hon'ble the Chief Justice & Hon'ble Mr. Justice V.K. Vyas	DB Special Appeal Writs upto year 2015; DB Contempt Matters; DB Habeas Corpus Writs; DB CAT Matters; DB Family Court & matrimonial matters; DB Criminal Appeals (Hearing) upto year 2000;
DB-II	Hon'ble Mr. Justice Ajay Rastogi & Hon'ble Mr. Justice J.K. Ranka	DB Special Appeal Writs of year 2016; DB PIL Matters; DB Civil Special Appeals; DB Civil Writs (including VIRES matters and Judicial officer's matters); DB Tax Matters DB Civil Residue Matters.
DB-III	Hon'ble Mr. Justice Md. Rafiq & Hon'ble Mr. Justice D.C. Somani	DB Criminal Appeals (motion); DB Criminal Appeals (Hearing) from year 2001 onwards; DB Criminal Residue matters
SB-I	Hon'ble Mr. Justice Md. Rafiq	SB Arbitration Matters (Friday-from 2.00 P.M. to 4.30 P.M.)
SB-II	Hon'ble Mr. Justice M.C. Sharma	SB Civil Misc. Appeals (MAC Matters); SB Civil Contempt Matters
SB-III	Hon'ble Mr. Justice M.N. Bhandari	SB Civil Writs U/A 226 (Service matters) from year 2011 onwards
SB-IV	Hon'ble Mr. Justice K.S. Ahluwalia	SB Criminal Misc. Bails (u/s 439 Cr.P.C.); SB Criminal Misc. Petitions (u/s 482 Cr.P.C.); Matters relating to Prevention of Corruption Act;
SB-V	Hon'ble Mrs. Justice Sabina	SB Criminal Appeals; SB Criminal leave to Appeal; SB Criminal Misc. Bails (u/s 438 Cr.P.C.);
SB-VI	Hon'ble Mr. Justice P.K. Agarwal	SB Criminal Revisions; SB Criminal Writs U/A 226; SB Criminal Residue matters
SB-VII	Hon'ble Mr. Justice Alok Sharma	SB Civil Writs U/A 226 (Miscellaneous) from year 2011 onwards; Company Matters
SB-VIII	Hon'ble Mr. Justice V.S. Siradhana	SB Civil Writs U/A 226 (Miscellaneous) upto year 2010.
SB-IX	Hon'ble Mr. Justice Mahendra Kumar Maheshwari	SB Civil First Appeal; SB Civil Residue Matters
SB-X	Hon'ble Mr. Justice Banwari Lal Sharma	SB Civil Misc. Appeals (Other than MAC matters); SB Civil Revisions
SB-XI	Hon'ble Mr. Justice A.S. Grewal	SB Civil Writs U/A 226 (Service matters) upto year 2010; SB Civil Sales Tax Revisions;
SB-XII	Hon'ble Mr. Justice Prakash Gupta	SB Civil Second Appeal; SB Writs U/A 227
SB-XIII	Hon'ble Mr. Justice D.C. Somani	Hearing of Old SB Civil First Appeals (Friday-from 2.00 P.M. to 4.30 P.M.)

CHIEF JUSTICE

Note:

1. Matters specially assigned by Hon'ble The Chief Justice, shall be placed before the appropriate Court, as per order.
2. Matters arising out of the same Judgment/Order shall be listed with the main cognate matter.
3. The complete or incomplete matters shall be listed by the Cause List Section with the co-operation of Judicial branches for admission, Orders and Final Hearing as per the direction of the Hon'ble Courts, as per roster.
4. The matters relating to Judicial Officers and High Court Staff shall be listed as per order orders of the Chief Justice.
5. Old fifteen Hearing cases, as per roster, may be listed in cause list on the top on Tuesday and Thursday and continue until disposal.
6. At least two year old cases in which record of the Courts below is either summoned or stay has been granted may be listed in the Cause list before Hearing cases.
7. Applications in Civil OJ and Criminal Matters may be placed as per the roster.
8. The matters requiring urgent circulation for the next day should ordinarily be filed in the office before 8.00 AM in the Morning Courts and 11.00 AM in the Day Courts. In case of urgency, the matter may be mentioned before the regular bench, as per roster, after filing of the same strictly in accordance with the Rules and for urgent circulation for other than the next day may be made at 8.00 AM in the Morning Courts and at 11.00 AM in the Day Courts, as the case may be.
9. The matters pertaining to Senior Citizens, Women, Children, Differently-abled persons, Intellectual Property Rights cases and 10 year old cases of all the categories may be placed/heard as per the Roster on priority basis.
10. The top priority shall be given to Old Criminal Appeals/ Petitions of final Hearing cases in which the accused is in Custody/undergoing sentence.
11. As a principle, the Hearing cases may be taken after the Motion cases of Admission, Orders category.
12. Cases Not-Reached may be heard on the next day before the main list cases, by the bench, as per roster or as ordered by the Hon'ble The Chief Justice.
13. The Civil and OJ Matters pending for removal of office objections shall be placed before the Registrar (Administration) and thereafter, it may be placed before the Hon'ble Courts as per roster for orders.
14. The uncontested matters under Rules 7 & 10 of the High Court of Judicature for Rajasthan, 1952 shall be placed before the Registrar (Administration), unless it is referred to the Hon'ble Court.
15. The counsel seeking adjournment through leave note must give advance intimation to the Bench Clerk and to the opposite counsel about their intention to seek adjournment.

**CHIEF JUSTICE**